

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition 91/MP/2021

- Subject** : Petition under Sections 79(1)(c), Section 38(2)(b) & (c) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking allowance of interest during construction (IDC) and incidental expenses during construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for 220 kV D/c New Melli-Rangpo line and Associated bays at New Melli and Rangpo alongwith 1 No.220 kV bus coupler bay each at Rangpo and New Melli implemented as part of the transmission system for transfer of power from generating station in Sikkim.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Gati Infrastructure Chuzachen Ltd. & Ors
- Parties Present** : Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUL
Ms. Soumya Singh, Advocate, CTUIL
Shri Rajesh Kumar, CTUIL
Shri Manish Ranjan Keshari, CTUIL
Shri Shyam Sunder Goyal, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddhart Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Petition No. 382/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of nineteen assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. &16 Ors.
- Date of Hearing** : 26.7.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member



Parties Present : Ms. Abiha Zaidi, Advocate, PGCIL
Shri Tarun Johri, Advocate, Teesta Urja Ltd. (TUL)
Shri Manish Chowdhary, Advocate, BSPHCL
Ms. Swati Jindal, TUL
Shri S.S Raju, PGCIL
Shri A.K Verma, PGCIL
Shri D.K Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The cases were called out for virtual hearing.

2. Due to paucity of time, the Petitions could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. In Petition No. 91/MP/2021, the Commission directed the PGCIL to implead CTUIL as a party to the proceedings and file revised 'Memo of Parties' and also serve a copy of the petition on CUTIL within a week. The Commission further directed CTUIL to comply with the directions given in Record of Proceeding (RoP) dated 11.2.2022 in Petition No. 91/MP/2021 by 16.8.2022. The Commission also directed the parties to comply with the directions with the timeline specified and observed that no extension of time shall be granted.
4. The Petitions shall be listed together for hearing in due course for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief(Law)

